(a) whether permission is proposed to be given for destuffing of 7 CLs outside the what rates at the shipper's or consignee's premises;

(b) if not, the reasons therefor; and

(c) whether this practice is followed in other major ports in India and abroad?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHAS-TRI): (a) to (c). It is presumed that the Question relates to destuffing of FCLs (Full Container Loads) and not 7 CLs.

Normally FCLs are cleared by Customs in the Customs area which is usually in the wharf area, and then released for destuffing and delivery, either in the wharf area, or at the shipper's/consignee's/importer's premises. Special permission in selective cases has been granted for Customs examination and clearance of FCLs outside the wharf/ Customs area by deputing Customs staff to consignees premises for the purpose. Customs examination and clearance is not done outside the Customs area as a matter of course mainly due to paucity of staff.

This is the practice followed in the major ports in India, except in Cochin where destuffing and delivery of container-loads are done at the wharf area alone. Definite information on practice followed in different coutries abroad is not available. It is understood that in some developed/western countries pre-Customs cleared FCLs are delivered for destuffing at importer's premises and only those FCLs which are selected for Customs examination are detained for destuffing at the ports for such examination.

Committee Reports on LAC

10432. SHRI RADHA MOHAN SINGH: SHRI JANARDAN YADAV: Will the Minister of COMMERCE be pleased to state: (a) whether the reports submitted by M.R. Shivaraman Committee, Committee on Petitions of Rajya Sabha and etudy group of NABARD for giving minimum remunerative prices to Peasants and workers engaged in the lac trade and for raising stock of seedlac are pending with Government;

(b) if so, whether Government propose to implement the recommendations made by the said Committees; and

(c) if so, when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHR) AR-ANGIL SREEDHARAN): (a) and (b). The reports have been received by the Government. It is proposed to implement the recommendations contained therein, as feasible.

(c) Does not arise.

Constitution of a High-Powered Commission on Judicial System

10433. SHRI VENKATA KRISHNA REDDY KASU: PROF. VIJAY KUMAR MALHOTRA: SHRI Y.S. RAJA SEKHAR REDDY: SHRI T. BASHEER:

Will the minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have taken a decision to constitute a high-powered Commission to recommend the structural changes in the present judicial system in order to provide timely justice for the common man; and

(b) if so, the details in respect of its composition and terms of reference?